SECTION-IIB
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NOS. 7024 & 7028 OF 2015
(Application for condonation of delay in filing and refiling the Special Leave Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. OF 2015

INSPECTOR OF POLICE,
KARNATAKA LOKAYUKTA POLICE STATION ... Petitioner

VERSUS

L.N. BELAVANAKI ... Respondent

OFFICE REPORT

The matter above mentioned has been filed by Mr. V.N. Raghupathy, Advocate on behalf of Petitioner against the Judgment and Order dated 24.09.2013 of the High Court of Karnataka circuit Bench at Dharwad in WP No. 63805/2011.

It is submitted that there is delay of 378 days in filing and 73 days in refiling special leave petition and is accompanied by applications for condonation of delay in filing and refiling the same.

It is further submitted that Special Leave Petition (Crl.) No. 10728-10729/2013 arising out of relied upon Order was listed before Hon'ble Court on 24.09.2014 alongwith connected matter when the Court was pleased to dismiss the same. Copy of the Record of Proceedings dated 24.09.2014 is enclosed herewith for the kind perusal of the Hon'ble Court.

It is further submitted that M/s. Nuli & Nuli, Advocates has entered Caveat alongwith Vakalatnama/Appearance on behalf of the sole respondent.

It is lastly submitted that Mr. V.N. Raghupathy, Counsel for the Petitioner has on 27.04.2015 filed proof of service after serving copy of Special Leave Petition on M/s. Nuli & Nuli, Advocates/Caveator.

The applications above-mentioned are, therefore listed before the Hon'ble Court with this office report.

DATED this the 29th day of June, 2015.

ASSISTANT REGISTRAR

Copy to:Mr. V.N. Raghupathy, Advocate
M/s. Nuli & Nuli, Advocates

ASSISTANT REGISTRAR

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